

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) to (e). Nepa Limited has entered into contract with Government of Maharashtra to purchase raw material (bamboo) for about 16,178 notional tonnes. However, upto 10.7.1990 (before the commencement of monsoon), a total quantity of 4,997.62 notional tonnes of bamboo was felled and transported and the felling work for the remaining quantity could not be taken up as some of the contract areas come under the sub-mergence zone of Sardar Sarovar Dam and the mass agitation by Narmada Bachao Andolan activists was going on. The matter has been taken up with the Government of Maharashtra for allowing suitable extension of time to collect the bamboo during the next working season or refund the amount deposited with the Government of Maharashtra (Forest Department).

[English]

**Memorandum of Understanding Signed by National Thermal Power Corporation**

1943. SHRI P. M. SAYEED:  
SHRI G. S. BASAVARAJ:

Will the Minister of ENERGY be pleased to state:

(a) whether the National Thermal Power Corporation has recently signed a Memorandum of Understanding with Government in order to generate more power;

(b) if so, the details thereof; and

(c) the projects planned to be undertaken and the time by which additional power is likely to be generated and supplied?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). The Memorandum of Understanding (MOU) signed recently between the National Thermal Power Corporation (NTPC) and the Department of Power for the year 1990-91 envisages a generation target of 46475 million units, a capacity addition programme of 312 MW and construction of transmission lines of 1880 circuit kms. during the year. The MOU also envisages target for total sales and profit before tax during the year for Rs. 2429.72 crores and Rs. 257.18 crores respectively.

(c) The units programmed to be commissioned during the year, are as under:

One unit of Auraiya Gas Based Power Project	102 MW
One unit of Vindhyachal Super Thermal Power Project. ..	210 MW
	312 MW

Commercial generation from such units usually take place after six months from the dates of commissioning.

[Translation]

**Decline In Coal Production**

1944. SHRI TEJ NARAYAN SINGH:  
Will the Minister of ENERGY be pleased to state:

(a) whether the production in coal mines is on the decline;

(b) if so, the present position of coal industry in the international sector and its position five years ago;

(c) whether Government propose to provide some assistance to promote and encourage the coal mines;

(d) if so, the details thereof; and

(e) the total number of coal mines in India during the last three years?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) No, Sir. Infact coal production has been increasing in the successive Five Year Plan periods.

(b) In 1985 India's position was 6th amongst the leading coal producing countries. In 1989-90 India's position is 5th after China, USA, USSR and Poland.

(c) and (d). The Working Group on Coal and Lignite for 8th five year plan has projected increase in coal production from the present level of 200.87 million tonnes (1989-90) to 310 million tonnes in the terminal year of 8th plan (1994-95). The increase in production would be achieved from existing mines, on-going projects and new projects.

(e) The total number of coal mines in the country is as follows:-

CIL	—	439
SCCL	—	66
Others (Captive collieries)	—	11
<b>Total</b>		<b>516</b>

[English]

#### Lifting of Cargo by Air India

1945. SHRI YADVENDRA DATT: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether U.S. importers made any complaint that the Air India did not keep its commitments and failed to lift most of its

cargo;

(b) if so, the reasons for Air India's failure to deliver the cargo in time; and

(c) the loss in foreign exchange caused thereby?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) No, Sir.

(b) and (c). Does not arise.

[Translation]

#### Shifting of Industrial Units, Delhi

1946. SHRI BALESHWAR YADAV: Will the Minister of INDUSTRY be pleased to state:

(a) whether in Delhi, Industrial units are functioning in such areas which are not approved for industrial activities; and

(b) if so, the action proposed to be taken against such industrial units?

THE MINISTER OF STATE IN THE DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES IN THE MINISTRY OF INDUSTRY (SHRI SRIKANTA JENA): (a) and (b). Yes, Sir. According to Delhi Administration, Municipal Corporation of Delhi have decided to register on adhoc basis the industrial and commercial units in operation as on 31.12.1989 in non-informing areas within the territorial jurisdiction of the Municipal Corporation of Delhi. This would be a one time exercise and would be subjected to certain parameters. Units which are located in planned colonies, unauthorised colonies, above ground floor; hazardous, obnoxious, pollution, health and fire hazardous will not be eligible for such registration.